

**GOVERNMENT OF INDIA
MINISTRY OF HEALTH AND FAMILY WELFARE
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**LOK SABHA
UNSTARRED QUESTION NO. 3757
TO BE ANSWERED ON 11TH AUGUST, 2023**

ILLEGAL ORGAN TRANSPLANTATION

3757. SHRI KODIKUNNIL SURESH:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether the Government is aware of the illegal organ transplants in contempt of the norms and regulations in the country;
- (b) if so, the details thereof, State/UT-wise; and
- (c) the action taken/proposed to be taken by the Government against hospitals found involved in illegal organ transplants in the country?

**ANSWER
THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY
WELFARE
(PROF. SATYA PAL SINGH BAGHEL)**

(a) to (c) Transplantation of Human Organs and Tissues Act, 1994 provides for an appropriate authority to be appointed by every state, for investigating any complaint, or breach of any of the provisions of this act, or any of the rules thereunder. Health and law & order are state subjects. Thus, it is primarily the responsibility of the States and UTs to take actions for prevention and control of organ trafficking and monitor the same. The State Appropriate Authority shall, for the purposes of this act, has all the powers of a civil court to try a suit under the Code of Civil Procedure, 1908(5 of 1908).

It has come to the notice recently that certain websites and social media posts are promoting and offering organ trading, which is in gross violation of the Transplantation of Human Organs and Tissues Act, 1994. In this regard, National Organ and Tissue Transplant Organisation (NOTTO) has written a letter to all the States and UTs on 26.06.2023. Whenever any complaint regarding organ trafficking is received in this ministry, the same is referred to the concerned state for appropriate action. The data in this regard is not maintained centrally by the ministry.
